

BEFORE THE LEARNED NATIONAL COMPANY LAW TRIBUNAL

KOLKATA BENCH

Case No: C.P (IB). No. 676/KB/2018

In the matter of:

Sri Aranath Logistics Limited (Corporate Debtor)

List of Creditors as stipulated under clause (d) of sub regulation (2) of regulation 13 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 is being filed by Soumitra Lahiri, Resolution Professional of Sri Aranath Logistics Limited, having registration number IBBI/IPA-001/IP-P00734/2017-2018/11232 with the Insolvency and Bankruptcy Board of India.

The application for Corporate Insolvency Resolution Process filed by Sri Aranath Logistics Limited , Corporate Person under Section 10 of the Insolvency & Bankruptcy Code, 2016 read with rule 7 of Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules 2016 was admitted by The Learned Kolkata Bench of National Company Law Tribunal, Kolkata vide Order No. C.P (IB). No. 676 KB/2018 dated 08th November 2019, wherein Mr. Hanuman Mal Choraria, Insolvency Professional having registration number: IBBI/IPA-002/IP-N00079/2017-18/10210 was appointed as the Interim Resolution Professional.

In the second meeting of the Committee of Creditors, held on 12th February 2020, with voting rights of 100%, the Committee of Creditors resolved to replace the Interim Resolution Professional and appoint the undersigned as the Resolution Professional. Vide order, dated 29th September 2020, the Learned Kolkata Bench of National Company Law Tribunal, Kolkata per Order No. IA(IB) No.835/KB/2020 in the matter of C.P (IB). No.

676 KB/2018 appointed Dr. Soumitra Lahiri, Insolvency Professional, having registration number : IBBI/IPA-001/IP-P00734/2017-18/11232 as the Resolution Professional of Sri Aranath Logistics Limited in conformity with clause (b) of sub section (3) of section 22 of the Insolvency and Bankruptcy Code, 2016.

In compliance with clause (d) of sub regulation (2) of Regulation 13 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 a report certifying the Constitution of Creditors is enclosed at Annexure A in triplicate.



SOUMITRA LAHIRI
INSOLVENCY PROFESSIONAL
REGN. NO. IBBI/IPA-001/IP-P00734/2017-18/11232

Soumitra Lahiri

Resolution Professional in the matter of Sri Aranath Logistics Limited (CORPORATE DEBTOR)

Registration Number: IBBI/IPA-001/IP-P00734/2017-2018/11232

Date: November 07, 2020

Place: Kolkata

SRI ARANATH LOGISTICS LIMITED

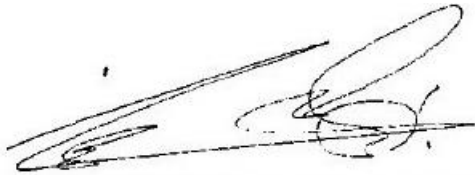
**LIST OF CREDITORS AS ON THE DATE OF COMMENCEMENT OF CORPORATE INSOLVENCY
RESOLUTION PROCESS (08TH NOVEMBER 2019)**

Sl No	Name of Creditors	Address	Amount claimed by the Creditors (In Rs.)	Amount admitted (In Rs. Crore)	Security Interest, if any, in respect of such claim (in Rupees)
Secured Financial Creditors					
1	CFM Asset Reconstruction Private Limited	Ms. Richa Porwal, 1 st Floor, Wakefield House, Sprott Road, Ballard Estate, Mumbai -400 038,	75,01,13,758	75.01	Secured creditor _ Security interest annexed hereto
Total debt from Secured Financial Creditors (A)			75,01,13,758	75.01	
Unsecured Financial Creditors					
Total dues to unsecured Financial Creditors (B)			0	0	
Total Dues to Financial Creditors (A+B)			75,01,13,758	75.01	
Operational Creditors					
Total dues to Operational Creditors (C)			0	0	
Total Claims (A +B+C)			75,01,13,758	75.01	


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REGN. NO. 1301/1PA-001/IP-P00734/2017-18/11232

Details of Security interest held by CFM Asset Reconstruction Private Limited

Property	Address	FMV	DSV	Share
Warehouse building on land admeasuring 7,500 square meter	Plot No 8, Near West Gate, National Highway, 8A Kandla Port, Ta, Gandhigram, District -Kutch	Land – Rs. 17.25 crores Building – Rs. 4.45 crores Total – Rs. 21.70 crores	Rs. 15.19 crores	100%
Godown built up of 27,398 square feet on area of 01 Acre	Plot No A-1, Sankrail Sudharas Food Park, Howrah, West Bengal	Land – Rs. 7.26 crore Building – Rs. 13.77 crores Total – Rs. 21.03 crores	Rs. 15.77 crores	100%
Total		Rs. 42.73 crores	Rs. 30.96 cores	



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REPORT CONSTITUTING COMMITTEE OF CREDITORS

BEFORE THE LEARNED NATIONAL COMPANY LAW TRIBUNAL, KOLKATA BENCH

Case No: C.P (IB). No. 676/KB/2018

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Sri Aranath Logistics Limited (Corporate Debtor)

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The application for Corporate Insolvency Resolution Process filed by Sri Aranath Logistics Limited , Corporate Person under Section 10 of the Insolvency & Bankruptcy Code, 2016 read with rule 7 of Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules 2016 was admitted by The Learned Kolkata Bench of National Company Law Tribunal, Kolkata vide Order No. C.P (IB). No. 676 KB/2018 dated 08th November 2019, wherein Mr. Hanuman Mal Choraria, Insolvency Professional having registration number: IBBI/IPA-002/IP-N00079/2017-18/10210 was appointed as the Interim Resolution Professional.

In the second meeting of the Committee of Creditors, held on 12th February 2020, with voting rights of 100%, the Committee of Creditors resolved to replace the Interim Resolution Professional and appoint the undersigned as the Resolution Professional. Vide order, dated 29th September 2020, the Learned Kolkata Bench of National Company Law Tribunal, Kolkata per Order No. IA(IB) No.835/KB/2020 in the matter of C.P (IB). No. 676 KB/2018 appointed Dr. Soumitra Lahiri, Insolvency Professional, having registration number : IBBI/IPA-001/IP-P00734/2017-18/11232 as the Resolution Professional of Sri Aranath Logistics Limited in conformity with clause (b) of sub section (3) of section 22 of the Insolvency and Bankruptcy Code, 2016.

Sri Aranath Logistics Limited having CIN U51909WB1995PLC067650, has registered office at 16 British India Street, 2nd Floor, Kolkata - 700069, West Bengal is functioning as a logistics service provider with pan India spread of warehouses.

On commencement of Corporate Insolvency Resolution Process (hereinafter referred to as CIRP), the IRP in conformity with section 15 of the Insolvency and Bankruptcy Code, 2016 read with regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 made Public Announcement in stipulated Form A which was published on 29th November, 2019 in English Daily newspaper Business Standard and Bengali newspaper Aajkal both having decent circulation in the state where the registered office of the company is situated.

Form A was also published on the website of the Insolvency and Bankruptcy Board of India (hereinafter referred to as IBBI).

Form A stipulated that last date for submission of claims was 10th December 2019.

The Public Announcement sought proof of claims from Financial Creditors in Form ‘C’ as stipulated in Regulation 8. Till the last date of claim i.e. 10th December 2019, the Interim Professional and Resolution Professional has received claims from the following financial creditors:

Sl No	Name of Creditors	Address	Amount claimed by the Creditors (In Rs.)	Amount admitted (In Rs. Crore)	Security Interest, if any, in respect of such claim (in Rupees)
Secured Financial Creditors					
1	CFM Asset Reconstruction Private Limited	Ms. Richa Porwal, 1 st Floor, Wakefield House, Sprott Road, Ballard Estate, Mumbai -400 038,	75,01,13,758	75.01	Secured creditor _ Security interest annexed hereto
Total debt from Secured Financial Creditors (A)			75,01,13,758	75.01	

The Public Notice sought proof of claims from Operational Creditors in Form B as stipulated in Regulation 7. Till the last date of claim i.e. 10th December 2019, the Interim Resolution Professional

has received claims from the following Operational Creditors

Sl No	Name of Creditors	Address	Amount claimed by the Creditors (In Rs.)	Amount admitted (In Rs. Crore)	Security Interest, if any, in respect of such claim (in Rupees)
Operational Creditors					
Total dues to Operational Creditors (C)			0	0	

The Public Notice sought proof of claims from Operational Creditors in Form D / Form E as stipulated in Regulation 9. Till the last date of claim i.e. 10th December 2019, the Interim Resolution Professional has received claims from the following workman / employee/ Authorized Representative of workmen and employees.

Sl. No.	Name of the Creditor	Amount of Claim
1	NIL	NIL

No claim has so far been received from any Government / statutory authorities.

As required under sub regulation (1) of regulation 13 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 The interim resolution professional and the resolution professional, have verified every claim, as on the insolvency commencement date and thereupon maintained a list of creditors containing names of creditors along with the amount claimed by them, the amount of their claims admitted and the security interest, if any, in respect of such claims, and update it. In conformity with clause (d) of sub regulation (2) of regulation 13 the list of creditors has been filed with the Adjudicating Authority.

In compliance with sub section (1) of section 21 of Insolvency and Bankruptcy Code, 2016 as well as sub regulation (1) of regulation 17 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 Committee of Creditors have duly been constituted and the same as on date comprise of the following :

Sl No	Name of Creditors	Address	Amount claimed by the Creditors (In Rs.)	Amount admitted (In Rs. Crore)	Security Interest, if any, in respect of such claim (in Rupees)
Secured Financial Creditors					
1	CFM Asset Reconstruction Private Limited	Ms. Richa Porwal, 1 st Floor, Wakefield House, Sprott Road, Ballard Estate, Mumbai -400 038,	75,01,13,758	75.01	Secured creditor _ Security interest annexed hereto
Total debt from Secured Financial Creditors (A)			75,01,13,758	75.01	
Unsecured Financial Creditors					
Total dues to unsecured Financial Creditors (B)			0	0	
Total Dues to Financial Creditors (A+B)			75,01,13,758	75.01	



Soumitra Lahiri
INSOLVENCY PROFESSIONAL
REGN. NO.: IBBI/IPA-001/IP-P00734/2017-18/11232

Soumitra Lahiri

Resolution Professional in the matter of Sri Aranath Logistics Limited (CORPORATE DEBTOR)

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Date: November 07, 2020

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